

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 1351 of 2014

Om Hari Choubey & Ors. Petitioners

Versus

Bihar State Food and Civil Supplies
Corporation Ltd. & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioners : Mr. Sumeet Gadodia, Advocate

For the Resp. No. 1 & 2 : Mr. Jitendar S. Singh, Adv.

05/Dated: 26th June, 2020

Today, when the case is called out through V.C, Mr. Sumeet Gadodia, learned counsel for the petitioner as well as Mr. Jitendar S.Singh, learned counsel for the respondent Nos. 1 and 2 are present, however nobody appeared on behalf of the respondent Nos. 3 and 4.

It appears from the cause list that the name of the counsel for the JSFC-Mr. Ashok Kr. Singh is not reflected in the daily cause list.

In view of the aforesaid fact, let this case be posted on 16th July, 2020.

In the meantime, counsels for the respondents are directed to seek instruction in this case.

Registry is directed to ensure that the name of counsel for the Bihar State Food and Civil Supplies Corporation Ltd. as well as counsel of the Jharkhand State Food and Civil Supplies Corporation Ltd shall appear in the daily cause list.

Let the order be sent to the counsel for the parties through Electronic Device.

(Deepak Roshan, J.)

Amardeep/